

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3501
ANSWERED ON:14.12.2012
USE OF SURPLUS INFRASTRUCTURE
Adhi Sankar Shri

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether both the public sector and private sector companies operating in the Krishna Godavari (KG) D6 basin have decided to use the surplus infrastructure for their deepwater discoveries in nearby blocks as the Ministry of Defence has forbidden construction of permanent structures in the region;

(b) if so, the details thereof; and

(c) the impact of objections raised by the Ministry of Defence for Oil and Natural Gas Corporation (ONGC) which has been granted extension upto December, 2013 to conduct appraisals in its KG deepwater block ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI PANABAACA LAKSHMI)

(a) & (b) So far, no proposal has been received from the Contractors of deepwater blocks in Krishna Godavari (KG) basin for using any available surplus infrastructure in this area for developing deepwater discoveries made under the Production Sharing Contract (PSC) regime.

(c) Ministry of Defence has accorded conditional clearance in respect of deepwater block KG-DWN-98/2 in KG basin, operated by Oil and Natural Gas Corporation (ONGC) in which Government has extended the exploration period till 29.12.2013 for drilling appraisal wells.